

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**COMPANY APPEAL(AT) NO.05 OF 2018**

**IN THE MATTER OF:**

Alpha Overseas International Pvt Ltd & Ors.

Appellant

Vs

Navneet Rohatgi

Respondent

**Present: For Appellant:-** Mr. Goutham Shivshankar and Ms. Meha Aggarwal, Advocates.

**For Respondents: -** None.

**ORDER**

**01.05.2018** - Advocate, Mr. Goutham Shivshankar submits that the Company Petition, copy of which is at Page No.180, was filed by the original petitioner (who is respondent here) against 8 respondents who are in Appeal. He submits that the present appeal was filed against the preliminary decree passed by the National Company Law Tribunal, Kolkata Bench, Kolkata on 12<sup>th</sup> December, 2017. He further submits that in the National Company Law Tribunal, the present appellants and petitioner filed IA for settlement and disposal of the company petition. The said IA was IA No.331/KB/2018 and the said IA has been allowed. He tenders across the Bar copy of that order. It is taken on record and marked "X" for identification.

The counsel submits that these submissions are only to inform the development but his basic instructions today are for not pressing the appeal. The counsel makes statement at Bar under instructions from the appellants, that the appellants do not wish to prosecute the appeal further.

The respondent was appearing through counsel in this appeal who appeared on 11<sup>th</sup> January, 2018 and 21<sup>st</sup> February, 2018 but has not appeared on subsequent dates of 20<sup>th</sup> March, 2018 and 19<sup>th</sup> April, 2018. Recorded.

The appeal is disposed off as not prosecuted.

(Justice A.I.S. Cheema)  
Member (Judicial)

(Mr. Balvinder Singh)  
Member (Technical)

Bm/nn